

No. 230 on the 22nd February 1961 and state:

(a) whether proceedings of the All India Education Conference held in Kanpur on 28th December, 1960 recommending, *inter alia* supply of free food and clothing to primary school children have now been received;

(b) if so, what is Government's decision in the matter; and

(c) whether a copy of the report will be laid on the Table?

The Minister of Education (Dr. K. L. Shrimali): (a) The resolutions, but not the proceedings of the Conference, have been received; there is no recommendation regarding the supply of free food and clothing to Primary school children.

(b) Does not arise.

(c) Copies of the resolutions of the Conference are available in the Parliament Library.

Attapadi Tribal Development Block in Kerala

214. Shri Kunhan: Will the Minister of Home Affairs be pleased to state:

(a) what was the amount set apart for the Attapadi Tribal Development Block in Kerala for the year 1961-62;

(b) how much of this allotment has been utilised and for what purposes; and

(c) what are the reasons for the shortfall in achievement?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Rs. 2 lakhs. This is in addition to an average allocation of Rs. 2.40 lakhs per year by the Ministry of Community Development and Co-operation.

(b) and (c). The required information has been called for from the State Government and will be laid on the Table of the House when received.

Assistant Commissioner for Scheduled Castes and Scheduled Tribes

215. Shri Achuthan: Will the Minister of Home Affairs be pleased to state:

(a) whether an Assistant Commissioner for Scheduled Castes and Scheduled Tribes was functioning in Kerala State with Trivandrum as Headquarters and whether the post and office were abolished subsequently;

(b) if so, the reasons therefor; and

(c) whether there is an Assistant Commissioner functioning at Madras now, for both Madras and Kerala States?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) The region of Kerala was too small to justify the appointment of a separate Assistant Commissioner for Scheduled Castes and Scheduled Tribes.

(c) Yes.

Legislation on Compulsory Education

216. Shri Basappa: Will the Minister of Education be pleased to state:

(a) whether a Model legislation to make attendance of Children at school compulsory has been framed by the Centre.

(b) whether the States have been asked to be guided by such Model Legislation; and

(c) if so, the latest position in this respect?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). A Statement is laid on the table of the House.

STATEMENT

(a) and (b). A model legislation on compulsory primary education has been already drafted by the Govern-